## Increasing the strength of paramilitary forces

- 538. SHRI A. VIJAYAKUMAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has any proposal to increase the strength of paramilitary forces in the country;
  - (b) if so, the paramilitary force-wise increase proposed; and
  - (c) the target fixed to recruit proposed increase in strength of forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) At present two such proposals are under consideration of the Government *viz.* raising of 9 additional battalions in ITBP and 6 additional battalions in BSF.

(c) Recruitment is an ongoing process. Increased strength/vacancies are notified by the CAPFs from time to time every year to fill up the vacancies. Generally, all recruitments are completed within 1 to 1½ year.

## Complaints of stalking

- 539. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) how many complaints of stalking have been registered by women in last three years;
- (b) how many of such complaints have been solved and the perpetrator has been identified by the police; and
  - (c) in how many cases the investigation is still going on?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per the information received from National Crime Records Bureau (NCRB), details of State/UT-wise Cases Registered (CR), Cases Charge Sheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Charge Sheeted (PCS), Persons Convicted (PCV) and Cases Pending Investigation at the end of the Year (CPIEY) under Stalking for Crimes against Women during 2014-2016, are given in the Statement (See below).

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Ministry of Home Affairs has issued advisories on 04.09.2009, 20.4.2015 and 12.05.2015 on crime against women to all State Governments/UTs. These advisories specifically direct the States/UTs that cases should be thoroughly investigated and chargesheets against the accused persons should be filed within three months from the date of occurrence, without compromising on the quality of investigation. Speedy investigation should be conducted in heinous crimes such as rape, murder etc. The medical examination of rape victims should be conducted without delay. Advisories have been issued asking States/UTs to increase the number of women in police force, compulsory registration of FIRs, women police stations, 24x7 women help desks etc. These advisories are available at www.mha.nic.in.

Statement

Details of State/UT-wise Cases Registered (CR), Cases Charge Sheeted (CCS),
Cases Convicted (CON), Persons Arrested (PAR), Persons Charge
Sheeted (PCS), Persons Convicted (PCV) and Cases Pending
Investigation at the end of the Year (CPIEY) under
Stalking for Crimes against Women
during 2014-2016

Sl. No.	State/UT	CR	CCS	CON	PAR	PCS	PCV	CPIEY
2014								
1.	Andhra Pradesh	504	316	1	517	463	84	209
2.	Arunachal Pradesh	1	1	0	1	1	0	0
3.	Assam	0	0	0	0	0	0	0
4.	Bihar	7	6	0	8	7	0	1.
5.	Chhattisgarh	72	69	4	192	189	8	4
6.	Goa	25	17	1	19	15	1	15
7.	Gujarat	62	46	0	82	66	0	14
8.	Haryana	284	226	14	300	291	25	21
9.	Himachal Pradesh	62	42	0	74	55	0	16
10.	Jammu and Kashmir	1	1	0	1	1	0	0
11.	Jharkhand	5	3	0	4	3	0	1
12.	Karnataka	64	40	0	72	48	0	21
13.	Kerala	37	30	0	37	33	0	8

F = 0		7
1200	December,	2011/1
40	December.	2011

								*
Sl. No.	State/UT	CR	CCS	CON	PAR	PCS	PCV	CPIEY
14.	Madhya Pradesh	401	386	17	482	490	20	13
15.	Maharashtra	797	541	1	873	651	2	290
16.	Manipur	2	2	0	0	2	0	2
17.	Meghalaya	4	4	0	4	4	0	0
18.	Mizoram	6	6	4	6	6	4	0
19.	Nagaland	1	0	0	1	0	0	1
20.	Odisha	134	94	0	125	116	0	31
21.	Punjab	48	19	1	55	21	1	23
22.	Rajasthan	88	59	0	81	80	0	11
23.	Sikkim	2	2	0	4	4	0	0
24.	Tamil Nadu	1	0	0	1	0	0	1
25.	Telangana	426	346	3	416	<b>3</b> 99	3	93
26.	Tripura	8	6	1	3	21	1	0
27.	Uttar Pradesh	835	702	46	1341	1139	70	108
28.	Uttarakhand	7	6	1	8	8	1	0
29.	West Bengal	259	202	14	291	242	14	74
	Total State(s)	4143	3172	108	4998	4355	234	957
30.	Andaman and Nicobar Islands	4	I	0	7	4	0	3
31.	Chandigarh	10	8	2	12	10	3	4
32.	Dadra and Nagar Haveli	0	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0	0
34.	Delhi UT	541	264	24	421	282	25	329
35.	Lakshadweep	0	0	0	0	0	0	0
36.	Puducherry	1	1	0	1	1	0	0
·	Total UT(s)	556	274	26	441	297	28	336
3	Total (All India)	4699	3446	134	5439	4652	262	1293
2015								*
1.	Andhra Pradesh	551	456	15	645	604	21	224
2.	Arunachal Pradesh	1	1	0	1	1	0	0

		. 202		222	<u></u>			
Sl. No.	State/UT	CR	CCS	CON	PAR	PCS	PCV	CPIEY
4.	Bihar	2	0	0	2	0	0	3
5.	Chhattisgarh	75	73	9	88	93	15	5
6.	Goa	20	19	3	17	20	3	13
7.	Gujarat	92	87	0	144	140	0	19
8.	Haryana	338	246	28	334	328	38	46
9.	Himachal Pradesh	52	46	3	61	64	7	10
10.	Jammu and Kashmir	4	3	0	6	5	0	1
11.	Jharkhand	6	4	1	6	6	1	1
12.	Karnataka	127	77	1	149	117	2	62
13.	Kerala	61	41	1	65	51	1	28
14.	Madhya Pradesh	357	355	50	450	452	64	11
15.	Maharashtra	1399	951	25	1396	1095	29	708
16.	Manipur	4	1	0	4	1	0	5
17.	Meghalaya	3	2	0	2	2	0	0
18.	Mizoram	1	1	3	1	1	3	0
19.	Nagaland	2	1	0	2	1	0	1
20.	Odisha	225	197	2	237	224	2	54
21.	Punjab	68	36	2	64	42	2	43
22.	Rajasthan	126	79	5	103	104	5	10
23.	Sikkim	4	4	1	4	4	1	1
24.	Tamil Nadu	11	10	0	13	12	0	2
25.	Telangana	766	535	8	779	566	9	288
26.	Tripura	0	0	0	0	0	0	0
27.	Uttar Pradesh	519	482	136	856	771	211	79
28.	Uttarakhand	15	13	3	14	14	5	2
29.	West Bengal	231	212	0	307	235	0	68
Ţ	Total State(s)	5119	3950	296	5811	4972	419	1715
30.	Andaman and Nicobar Islands	5	6	0	5	6	0	1,,
31.	Chandigarh	13	13	1	13	14	1	3
32.	Dadra and Nagar Haveli	0	0	0	0	0	0	0

Written Answers to		[20 December, 2017]				Unstarred Questions 20			
Sl. No.	State/UT	CR	CCS	CON	PAR	PCS	PCV	CPIEY	
33.	Daman and Diu	2	0	0	1	0	0	2	
34.	Delhi UT	1124	515	43	864	603	53	890	
35.	Lakshadweep	0	0	0	0	0	0	0	
36.	Puducherry	3	3	0	0	3	0	0	
	Total UT(s)	1147	537	44	883	626	54	896	
	Total (All India)	6266	4487	340	6694	5598	473	2611	
2016									
1.	Andhra Pradesh	639	499	14	865	659	16	293	
2.	Arunachal Pradesh	2	1	0	1	1	0	1	
3.	Assam	88	34	2	90	35	2	40	
4.	Bihar	4	5	1	4	5	1	2	
5.	Chhattisgarh	71	70	15	82	82	18	6	
6.	Goa	19	11	0	18	13	0	19	
7.	Gujarat	87	93	2	151	162	2	12	
8.	Haryana	321	221	25	298	276	30	47	
9.	Himachal Pradesh	60	44	0	67	60	0	20	
10.	Jammu and Kashmir	7	5	0	8	5	0	2	
11.	Jharkhand	13	6	0	12	6	0	8	
12.	Karnataka	135	81	0	148	98	0	104	
13.	Kerala	132	124	3	135	131	5	28	
14.	Madhya Pradesh	820	790	52	872	872	59	37	
15.	Maharashtra	1587	1381	30	1693	1580	35	846	
16.	Manipur	5	1	1	4	1	1	9	
17.	Meghalaya	1	0	0	0	0	0	0	
18.	Mizoram	4	3	1	3	3	1	0	
19.	Nagaland	1	1	0	1	2	0	1	
20.	Odisha	250	234	2	287	276	2	65	
21.	Punjab	99	51	5	114	73	5	81	
22.	Rajasthan	80	61	4	109	109	4	4	
23.	Sikkim	3	2	0	3	2	0	2	
24.	Tamil Nadu	28	13	0	32	17	0	15	

Source: Crime in India.

Puducherry

TOTAL UT(s)

Total (All India)

36.

208 Written Answers to

## Safe city plan for women

540. SHRIMATI SASIKALA PUSHPA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has mooted 'safe city' plan for women in the country; and
  - (b) if so, the salient features of these plans and the current status of the plan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Government is planning to implement a 'safe city' project in eight selected cities namely, Delhi, Kolkata, Mumbai, Chennai, Bengaluru, Hyderabad, Ahmedabad and Lucknow on a pilot basis with a view to provide safety to women with funding from Nirbhaya Fund. The Municipal Commissioners and the Police Commissioners of these cities have been asked to submit their detailed proposals by December, 2017.